## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH **AHMEDABAD**

IA 156/2017 In CP(CAA) No. 50/NCLT/AHM/2017 With CA(CAA) No. 23/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.07.2017

Name of the Company:

Adani Hazira Port Pvt Ltd.

Section of the Companies Act: <u>Section 230-232 of the Companies Act, 2013</u>

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION **SIGNATURE** 

Parasijal Buch tor Singhit Co.

Advocate Applicant

## **ORDER**

Learned Advocate Mr. Sandeep Singhi with Learned Advocate Mr. Pranjal Buch present for Applicant/ Petitioner.

Petitioner company filed this Application for rectification of the clerical mistake that crept in order dated 05.07.2017 passed in respect of Adani Hazira Port Pvt Ltd.

It appears that in the said order the CP(CAA) no. 51/NCLT/AHM/2017 with CA(CAA) no. 24/NCLT/AHM/2017 and the company name as The Adani Harbour Services Pvt Ltd are mistakenly typed in the cause title instead of CP(CAA) 50/NCLT/AHM/2017 with CA(CAA) no. 23/NCLT/AHM/2017 and Adani Hazira Port Pvt Ltd.

It appears that mistake crept in because orders in the matters relating to The Adani Harbour Services Pvt Ltd. and Adani Hazira Port Pvt Ltd. were passed on 05.07.2017 and because of the similarity in the name of the Companies.

This clerical mistake is an accidental slip and hence it can be corrected and rectified by this tribunal under Rule 154.

Hence, Application is allowed as prayed for. Rectify the order dated 05.07.2017 accordingly.

> BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 7th day of July, 2017.